

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-507
IB-3494/ND/2019

IN THE MATTER OF:

Hindustan Automotive Store
V/s.
Miric Biotech Ltd

....Applicant

....Respondent

SECTION

U/s 7 IBC

Order delivered on 19.07.2021

CORAM:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Heard the submissions made by Counsel, Melan Negi and he prayed for grant of time for filing the Vakalatnama. He is directed to file the Vakalatnama along with the NOC from the earlier Counsel on record.

Counsel for applicant has also prayed for grant of time for filing the affidavit as per the order dated 23.02.202, wherein, the Counsel was directed to file an affidavit on the point whether the amount mentioned in the application falls within the ambit of definition of financial debt or operational debt. Prayed for time is granted. Post this matter after one month.

List on **26.08.2021.**


(K.K. VOHRA)
MEMBER (T)

Rakhi


(P.S.N PRASAD)
MEMBER (J)